

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3505
ANSWERED ON:26.04.2012
DISTRIBUTION OF LAND
Reddy Shri K. Jayasurya Prakash

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether in many States, the funds sanctioned to the district administrations to purchase land for distribution among the landless tribal people are unutilized;
- (b) if so, the details thereof State-wise including Andhra Pradesh therefor; and
- (c) the steps being taken to correct the situation in future?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): Land and its management falls within the Administrative jurisdiction of the State Governments as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution of India. The role of Central Govt. in land related matters is only of an advisory and coordinating nature. Accordingly distribution of various categories of land for various purposes is done by the State Govts. as per the provisions/criterion of the respective land laws for schemes/programmes implemented for the purpose. The Department of Land Resources in the Ministry of Rural Development is not implementing any scheme under which funds are sanctioned to the State Govts. for purchase of land by district administration for distribution among the landless tribal people.

(b)to(c): In view of the above question does not arise.